

**Criminal Revision No. 32/2020
Zee Media Corporation Ltd. Vs. State & Anr.**

08.09.2020

**Present: Sh. Vishal Pandey, AR of the revisionist company with
Sh. Vijay Aggarwal, Sh. Mudit Jain, Sh. Yugant Sharma,
Advocates.**

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Preliminary hearing given.

Ld. Counsel for the revisionist submits that their grievance was that, whereas the words "paid channel" and "thief" used for the petitioner/revisionist company were taken as 'defamation', the words, which are highly abusive, like "uneducated" and "**budbak**", were not taken **as** defamation.

Further, Ld. Counsel has elaborated on the judgment relied upon by the Ld. Trial Court. It is submitted by him that judgment relied upon by the Ld. Trial Court is not applicable to the facts of the present case and it relates to a different context. **In the present case, it has been highlighted that the revisionist/complainant is a national news channel.**

The revision on the face of it, appears to **be** time barred. Ld. Counsel has also been heard on the application for condonation of delay.

Let a notice of the application for condonation of delay be issued to the respondents for the next date. A copy of the application and the revision be sent to the respondents through electronic means.

List on 23.09.2020 at 02.30 PM for hearing on application for condonation of delay.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/08.09.2020

**Criminal Revision No. 15/2020
Dr. Gaurav Malik Vs. CBI**

08.09.2020

Present: Sh. Ashesh Lal, Advocate for the revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Further arguments of both the parties heard for around one hour.

List on 21.09.2020 at 02.30 PM for remaining arguments.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/08.09.2020